

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.118
CP(IB)/60(MP)2021

Order under Section 95 IBC

IN THE MATTER OF:

Encore Asset Reconstruction Company Pvt Ltd
V/s
Keshav Kumar Nachani
(Personal Gaurantor)

.....Applicant

.....Respondent

Order delivered on 02/06/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh Hon'ble Member(T)

PRESENT:

For the Applicant : None
For the Respondent : Ld. Adv. Mr. B. M. Maheshwari

ORDER

We direct the Petitioner to serve a copy of application upon the Respondent through Speed-Post as well as E-mail within two weeks and the Respondent to file a reply by giving a copy to the other side within seven days thereafter.

The matter stands adjourned to 21.07.2022.

-Sd-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-Sd-

MADAN B. GOSAVI
MEMBER (JUDICIAL)